
(2021) 02 MP CK 0024

In the Madhya Pradesh High Court

Case No : Criminal Appeal No. 311 Of 2021

Shankarlal And Others

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 03-02-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 389
Indian Penal Code, 1860 — Section 34, 324

Citation : (2021) 02 MP CK 0024

Hon'ble Judges : B. K. Shrivastava, J

Bench : Single Bench

Advocate : A.Usmani, Dinesh Prasad Patel

Judgement

B. K. Shrivastava, J

Heard on I.A.No.723/2021, filed under Section 389 of Cr.P.C on behalf of the appellants Shankarlal and Chhakaudilal for suspension of substantive jail sentence.

Appellants have been convicted by the judgment dated 08.01.2021 passed by II ASJ, Sehora (M.P.) in Sessions Trial No.383/2010. The trial Court

convicted the appellant Shankarlal for the offence under Section 324 of IPC and Chhakaudilal for the offence under Section 324/34 of IPC and

awarded sentence of 3 years R.I with fine of Rs.1000/- each with default stipulation.

It is stated in the application that the trial Court granted temporary suspension upto 06.02.2021. The appellants were on bail during trial.

Therefore, application (I.A.No.723/2021) is allowed. It is ordered that if on or before 06.02.2021 appellants furnish a bail bond worth Rs.30,000/-

(Rupees Thirty Thousand only) each and a personal bond of the same amount

each to the satisfaction of the trial Court, the substantive jail sentence of the appellants Shankarlal and Chhakaudilal shall remain suspended and they shall be released on bail till final disposal of the appeal. After releasing on bail, the appellants will appear before the Registry of this Court on 14.12.2021 and thereafter on other subsequent dates as may be fixed by the Registry in this behalf.

List this case along with the record for arguments upon admission in the month of March, 2021.

Certified copy as per rules.